

RETURN OF ASSETS AND LIABILITIES AS ON 31.03.2012

1. Name of the Government Servant in full {In block letters} JYOTSNA. S. DADHWAL
2. Service to which he/she belongs Himachal Judicial Services
3. Total length of service as on _____ date 14 years 1 month.
 - i} In Non GAZETTED rank _____
 - ii} In GAZETTED rank 14 years 1 month.
4. Present post and place of posting CIVIL JUDGE (SR.DIV)-CUM-CJM SHIMLA, H.P.
5. Total annual income from all sources during the calendar year immediately proceeding the 1st day of January. Salary as a Judicial Officer is only income.

DECLARATION:

I, hereby declare that the particulars from FORM 1 to V are complete, true and correct as on 31.03.2012, to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub Rule(i) of Rule 18 of the Central Civil Services {Conduct} Rule, 1964.

Date:

Signature

Jyotsna S. Dadhwal

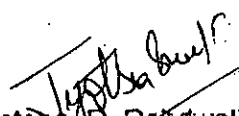
- Note
1. This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.
 2. If a government servant is a member of Hindu undivided Family with coparcener rights in the properties of the family either as a "Karta" or as a member, he should indicate in the return in item No. 1 the value of such share in such property and where it is not possible to indicate the exact value of such share its appropriate value, suitable explanatory notes may be added wherever necessary.

FORM NO:1

**STATEMENT OF THE IMMOVABLE PROPERTY AS ON 31.03.2013
{i.e. LANDS, HOUSE, SHOPS AND OTHER BUILDING ETC.}**

1. Description property HIG No. 72, HIMUDA Colony Nalagarh,
Distt Solan, H.P.
2. Precise location{Name of District, ----- do-----
Division, Tehsil and Village in
which the property is situated and
also its distinctive number etc.
3. Area of land{in case of land and 292.18 Sq Meter.
building}.
4. Nature of land{in case of landed N.A.
property}.
5. Extent of interest Joint owner with my husband Sh.
Sumant Dadhwal.
6. In not own name state in whose ----- do-----
name held and his/her relationship.
If any, with the Government
Servant
7. Date of acquisition. 02-05-2011.
8. How acquired{Whether by Purchased in lottery system from
purchase, mortgage, lease, HIMUDA.
inheritance gift or otherwise} and
name with details of person(s)
from whom acquired{address and
connection of the Government
Servant if any, with the
person/persons concerned please
see not I below}
9. Value of property{See Note 2 28,60,000/-{Twenty Eight lacs Sixty
below} Thousand only}
10. Particulars of sanctions of Hon'ble High Court of Himachal Pradesh
prescribed authority, if any. has been informed.
11. Total annual income from theNil.....
property.

Date:


(Jyotsna D. Dadhwal)
Civil Judge (Sr. Div)-cum
CJM Shimla

- Note:-
1. For purpose of Column 9 of the term{Lease would on a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this in respect of the term of the lease whether it is short term or long term and periodically of the payment of the rent.
 2. In Column No. 10 should be shown(a) where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition(b) where it has been acquired by lease the total annual rent thereof also.

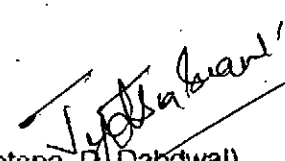
FORM NO:II

STATEMENT OF LIQUID ASSETS ON 31.03.2013

- i) Cash and Bank Balance exceeding three months emoluments.
ii) Deposits, loans advances and investments
{Such as shares securities and debentures etc.}

- | | |
|---|------|
| 1. Description | Nil. |
| 2. Name and address of company, Bank etc. | Nil. |
| 3. Amount | Nil |
| 4. If not in own name and address of persons in whose name held and his/her relationship with the Government Servant. | Nil |
| 5. Annual income derived. | Nil |
| 6. Remarks. | |

Date:


(Jyotsna D. Dahdwal)
Civil Judge (Sr. Div)-cum
CJM Shimla

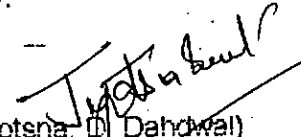
- Note: 1. In Column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.
2. The term "emoluments" means the pay and allowances received by the Government Servant.

FORM NO:III

STATEMENT OF MOVABLE PROPERTY AS ON 31 02 2013

- | | |
|--|---|
| 1. Description of item. | 1. Maruti 800(car) HP-33-7335
2. Gold Jewellery. |
| 2. Price of value at the time of acquisition and/or the total payment made upto the date of return, as the case may be, in the case of articles purchased on hire a purchase of installment basis. | For car Approximately ₹ 2,20,000/- taken as loan and same has been repaid. Gold Jewellery worth Rs. 4 lacs has been acquired by me by way of gift from my parents, in-laws and relatives at the time of marriage. |
| 3. If not in own name, name and address of the persons in whose name and his/her relation with Government employee. | Nil. |
| 4. How acquired with approximate date of acquisition. | Car acquired on August, 2001. and Jewellery on August, 2000. |
| 5. Remarks | |

Date:


(Jyotsna D. Dahdwal)
Civil Judge, Sr. Div.-cum
CJM Shimla

Note: 1. In this form/information may be given regarding items like (a) jewelery owned by him {total value} (b) Silver and other precious metals and precious stones owned by him not forming part of jewelery {total value}. (c) (i) Motor Cars (ii) Scooters/Motor Cycle (iii) Refrigerators/Air Conditions (iv) Radios/Radiograms/Television sets and any other articles, the value of which individually exceeds Rs.1,000/- (d) Value of items of movable property individually worth less than Rs.1000/- other than articles of daily use such as clothes, utensils, books, crockery etc. added together as lump sum

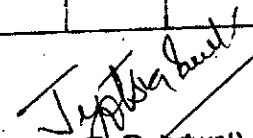
2. In Column 5 may be indicated whether the property was acquired by purchase, inheritance gift or otherwise.
3. In column 6 particulars regarding sanctions obtained on report made in respect of various transactions may be given.

FORM NO:IV

STATEMENT OF MOVABLE PROPERTY AS ON 31.03.2013

Sr No	Insurance Policy No and date of policy	Name and insurance company	Sum insured/ date of maturity	Amount of Annual premium	PROVIDENT FUND				
					Type of provident funds/GP F /CPF Account No.	Closing balance as last reported by the Audit/A O along with date of such balance (In rupee)	Contribution made subsequently (In rupee)	Total (In rupees)	Remarks (If there is dispute regarding closing balance the figure according to the government employee should be mentioned in this column.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.					HP-03-3324	₹ 20,38,893 in March, 2012	₹ 30,000/-		

Date:

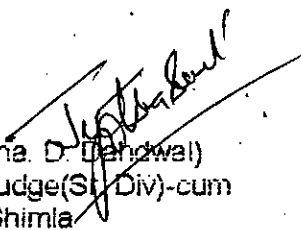

 (Jyotsna. D Dandwal)
 Civil Judge (Br. Div)-cum
 CJM Shimla

FORM NO-V

**STATEMENT OF DEBITS AND OTHER LIABILITIES{AS ON
31.03.2013.}**

- | | |
|---------------------------------|-----|
| 1. Amount | Nil |
| 2. Name and address of creditor | Nil |
| 3. Date of incurring liability | Nil |
| 4. Detail of transaction | Nil |
| 5. Remarks | |

Date:


(Jyotsna D. Dandwal)
Civil Judge(S. Div)-cum
CJM Shimla

- Note: 1. Individual items of loans not exceeding three months emoluments of ₹1000/- whichever is less need be included.
2. In Column 6 information regarding permission, if any, obtained from or report made to the competent authority may also be given.
3. The term "emoluments" means pay and allowances received by the Government employee.
4. The statement should also include various loans and advances available to Government employee like advance for purchase of conveyances, house-building advance etc. {other than advances of pay and traveling allowance} advances from the G.P. Fund and loans of Life Insurance Policies and fixed deposit.